

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. IA(PLAN)/33/2024 C.P. (IB)/2(MB)2021

**IN THE MATTER OF**

Prarthna Private Limited

VS

Superways Enterprises Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the SRA:- ADV ATHARVA A. DANDEKAR (VC)  
For the Petitioner  
In IA 33/2024: Adv. Mily Ghoshal (PH)

---

**ORDER**

**IA(PLAN)/33/2024:-** On the request of the counsel for the Applicant, **Adjourned**  
to **26.07.2024.**

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)